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Title: Combined discussion on Budget for the National Capital Territory of Delhi for 2014-15; Demands for Grants (On Account) Nos. 1 to 13 in respect of Budget for the National Capital Territory of Delhi for 2014-15 and Supplementary Demands for Grants Nos. 2, 4, 6 and 7 to 11 in respect of Budget for the National Capital Territory of Delhi for 2013-14.

MR. CHAIRMAN: Now the House will take up Item Nos.26D, 26E and 26F together.

Hon. Minister, you can lay your speech on the Table of the House.

...(Interruptions)

MR. CHAIRMAN: Hon. Minister, you lay it on the Table of the House.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): Hon. Members of this august House are aware that the President's Rule has been imposed in the National Capital Territory of Delhi under Article 239 AB of the Constitution.â€¦ (Interruptions)

MR. CHAIRMAN: Please lay your speech. I will take it for granted that you have spoken, please.

SHRI JESUDASU SEELAM: As per provisions of the Constitution and Government of NCT of Delhi Act, 1991, the Budget of the Government of NCT of Delhi for the year 2014-15 is being presented and a Vote on Account is sought to enable the Government to carry on its business and meet the essential expenditure for a period of six months of the financial year 2014-15....(Interruptions)

\*.....\* The Annual Financial Statement and the Demands for Grants now being presented are for the full year which may be revised at the time of presentation of the regular Budget for the year 2014-15, if need arises.

Revised Estimates for 2013-14:

The current year 2013-14 BE of the Government of NCT of Delhi was approved by the Legislative Assembly for Rs.37450 crore. It included Plan Expenditure of Rs.16450 crore (including expenditure on CSS) and Non-Plan Expenditure of Rs.21000 crore.

The Government of NCT of Delhi has taken up concrete measures to control its Non-Plan Expenditure and the Non-Plan Expenditure stands revised downwards to Rs.20273.59 crore in the current financial year. The funds of Rs.450 crore provided for implementation of the Centrally Sponsored Schemes by the Government of India are estimated to be utilized in full. It is to point out that due to Delhi Legislative Assembly Election in December, 2013, a number of new projects could not be taken up in the last 3-4 months resulting in slow pace of expenditure. Therefore, it is proposed to reduce Plan Expenditure to Rs.15150 crore in Revised Estimates as against the Budget estimate of Rs.16450 crore for the Financial Year 2013-14.

Accordingly, I propose Revised Estimates of Rs.35423.59 crore as against sanctioned Budget Estimates of Rs.37450 crore for the year 2013-14.

Supplementary Demands for Grants for 2013-14:

In order to give effect to the proposed Revised Estimates for the year 2013-14 for NCT of Delhi, third and final Supplementary Demands for the Grants of Rs.363.056 crore will be required. Accordingly, I present to this august House supplementary demands for Grants amounting to Rs.363.056 crore for NCT of Delhi for the year 2013-14.

Budget Estimates for 2014-15:

A Plan Outlay of Rs.17000 crore (including Rs.1000 crore for CSS) is proposed for Annual Plan 2014-15, as compared to approved Outlay of Rs.16450 crore including Rs.450 crore for Centrally Sponsored Schemes for the Annual Plan 2013-14.

Total Non-Plan Expenditure for the year 2014-15 is estimated at Rs.19066 crore. Total Expenditure during the year 2014-15 is estimated at Rs.36066 crore. It includes Revenue Expenditure of Rs.26871.86 crore and Capital Expenditure of Rs.9194.14 crore during the year 2014-15.

The estimated total expenditure of Rs.36066 crore during 2014-15 will be funded from Revenue Receipts of

Rs.35750.29 crore, Capital Receipt of Rs.699.71 crore and remaining from Opening Balance. The Revenue Receipts include Tax Revenue of Rs.31571 crore, Non-tax Revenue of Rs.1161.01 crore, Additional Central Assistance of Rs.1000 crore for Centrally Sponsored Schemes and Rs.1190.78 crore as Central Assistance for Plan Expenditure.

Mr. Chairman, Sir, with these words I present to the House the Vote on Account for the financial year 2014-15 for six months and the 3<sup>rd</sup> Demands for Supplementary Grants for the financial year 2013-14 for the Government of National Capital Territory of Delhi.\*...\*

MR. CHAIRMAN: You can still place your speech. If you have anything, you place it on the Table of the House.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third Column of the Order Paper, be granted to the President of India, out of the Consolidated Fund of the National Capital Territory of Delhi, on account, for or towards defraying the charges during the year ending on the 31<sup>st</sup> day of March, 2015, in respect of the heads of demands entered in the second column thereof against Demands Nos.1 to 13."

...(Interruptions)

MR. CHAIRMAN: I shall now put the Demands for Grants on Account (National Capital Territory of Delhi) for 2014-15 to the vote of the House.

...(Interruptions)

MR. CHAIRMAN: Please do not disturb the House.

PROF. SAUGATA ROY (DUM DUM): Sir, I have a point of order.

MR. CHAIRMAN: No, first let me speak. Under what rule do you want to speak?

PROF. SAUGATA ROY : It is under article 280 of the Rules of Procedure. Just now you have passed a Motion to say that you suspend the rule that a discussion on the Budget will not be held on the same day that the Budget is presented and then after that is passed you are again saying that there will be no discussion and let us go for voting. What is this? You yourself just passed a Motion. You suspended Rule 205. Then why do you not go into that?

MR. CHAIRMAN: This is not a point of order. We cannot have discussion. We have to present it to the Rajya Sabha. I do not allow it please.

PROF. SAUGATA ROY : Why do you want to pass it?...*(Interruptions)*

MR. CHAIRMAN: I shall now put the Demands for Grants on Account (National Capital Territory of Delhi) for 2014-15 to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third Column of the Order Paper, be granted to the President of India, out of the Consolidated Fund of the National Capital Territory of Delhi, on account, for or towards defraying the charges during the year ending on the 31<sup>st</sup> day of March, 2015, in respect of the heads of demands entered in the second column thereof against Demands Nos.1 to 13."

*The motion was adopted.*

MR. CHAIRMAN: The Demands for Grants on Account (National Capital Territory of Delhi) for 2014-2015 are passed.

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**14.10 hrs.**

### **DEMANDS FOR SUPPLEMENTARY GRANTS – NATIONAL CAPITAL TERRITORY OF DELHI (2013-14)**

MR. CHAIRMAN:

Motions moved:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of the National Capital Territory of Delhi, to defray the charges during the year ending the 31<sup>st</sup> day of March, 2014, in respect of the heads of Demands entered in the second column thereof against Demand Nos.2,4,6 and 7 to 11."

MR. CHAIRMAN: I shall now put the Supplementary Demands for Grants (National Capital Territory of Delhi) for 2013-14 to the vote of the House.

The question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of the National Capital Territory of Delhi, to defray the charges during the year ending the 31<sup>st</sup> day of March, 2014, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 2,4,6 and 7 to 11."

*The motion was adopted.*

MR. CHAIRMAN: The Supplementary Demands for Grants (National Capital Territory of Delhi) for 2013-2014 are passed.

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MR. CHAIRMAN : Now, the House shall take up Item No.26G. Hon. Minister.

*...(Interruptions)*

PROF. SAUGATA ROY (DUM DUM): Sir, the Bill is in the name of Shri Namo Narain Meena.â€ (Interruptions)

MR. CHAIRMAN: Shri J. Seelam has been authorized because he has already moved the Bill.

*...(Interruptions)*